

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
OVD KINEGRAM INDIA PRIVATE LIMITED

1	Name of Corporate Person	OVD KINEGRAM INDIA PRIVATE LIMITED
2	Date of Incorporation of Corporate Person	28.09.2010
3	Authority under which Corporate Person is Incorporated/Registered	RoC - DELHI
4	Corporate Identity Number/Limited Liability Identity Number of Corporate person	U51109DL2010PTC208852
5	Address of the Registered Office and Principal Office (if any) of Corporate Person	702, ADHISHWAR, 34, FEROZSHAH ROAD, NEW DELHI - 110001
6	Liquidation Commencement Date of Corporate Person	31.05.2023
7	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	ABHIJEET JAIN Diamond Chamber, 4, Chowringhee Lane, Block I, 4 th Floor, R. No. 4M, Kolkata - 700016 Email: ovdkinogram.vlp@gmail.com Ph.: 9831103320 Regn. No.: IBBI/IPA-002/IP-N00173/2017-18/10445
8	Last date for Submission of Claims	30.06.2023

Notice is hereby given that the OVD KINEGRAM INDIA PRIVATE LIMITED has commenced voluntary liquidation on 31.05.2023.

The stakeholders of OVD KINEGRAM INDIA PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 30.06.2023 to the liquidator at the address mentioned against item 7.

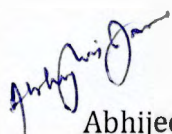
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 02.06.2023

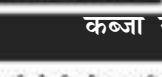
Place: Kolkata




Abhijeet Jain
Liquidator of OVD Kinegram India Private Limited
Regn. No.: IBBI/IPA-002/IP-N00173/2017-18/10445
AFA valid till 22.12.2023
Email id: ajasso@rediffmail.com

 ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ भरसे का प्रतीक! punjab national bank ... the name you can BANK upon! Circle Office : Raj Tower, Shivaji Nagar Delhi Road, Saharanpur-247001 (UP)		E-AUCTION SALE NOTICE				
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security interest Act 2002 read with proviso to Rule 8(6) & Rule (9) of the Security Interest (Enforcement) Rule, 2002. Notice is hereby given to the public in general and in particular to the borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive physical/symbolic possession of which has been taken by the Authorised officer of the Bank/ Secured Creditor, will be sold on" As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of dues due to the Bank/Secured creditor from the respective borrower(s), and Guarantor (s). The Reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.						
S. No.	Name of Branch Name of the Account Name & Addresses of the Borrower/Guarantor	Description of the Immovable Properties Mortgaged/ Owner's Name (Mortgagors of Property (ies))	Dt of Demand Notice u/s 13(2) of SARFAESI ACT, 2002	Reserve Price	DATE & TIME OF AUCTION	Details ofThe Encumbrances Known To The Secured Creditors
				EMD		
				Last Date of Deposit of EMD		
				Bid Increase Amount		
			Nature of Possession Symbolic/ Physical/ Constructive			
1.	PNB Branch : N.A.V., Saharanpur Mohd. Abid S/o Asagar, Sh. Afzal S/o Asagar, Sh. Asagar S/o Raseed, Sh. Kamli S/o Asagar All R/o:- Mohalla Dera Ilahipura, Near Police Line, Jain Degree College Road, Saharanpur-247001 & (Guarantor) Sh. Alim S/o Asagar R/o:- Mohalla Dera Ilahipura, Near Police Line, Jain Degree College Road, Saharanpur-247001	One residential house measuring area 375 sq yards or 313.54 sq mtr related to khasra no. 584M situated at Mauza pathanpura pargana & Tehsil Saharanpur dar Abadi dera Ilahipur, Saharanpur-247001, owned by Mohd. Abid, Sh. Afzal S/o Asagar, Asagar S/o Rasheed, Alim S/o Asagar & Kamli S/o Asagar; Bounded as under: East: Plot of Kalim Ahmad, West : Rasta 25feet Wide, North : House of Shahid & Kallu, South : Remaining Plot. of Salim Ahmed. vide deed No. 4124 dated 28-08-1999.	03-05-2021 Rs. 22,73,181.96/- with further interest and other expences Symbolic	Rs. 65,00,000/-	19-06-2023 from 11:00 AM to 04:00 PM	Not Known
				Rs. 6,50,000/-		
				18-06-2023		
				Rs. 65,000/-		
2.	PNB Branch : N.A.V., Saharanpur Shri Babar Raza S/o Shri Shakil Raza, R/o – 2/408, Sarai Dhum Singh, Saharanpur 247001 and Shri Ravish Raza S/o Shri Shakil Raza R/o – 10312, Toli kalan, Near Pikhana tala Saharanpur 247001 & (Guarantor) Mohd. Farman S/o Gilman R/o Tolkalan wali Masjid, Chob frashan, Saharanpur	One residential house southern part of plot no. 14 & 15 measuring area 121 Sq yards or 101.20 Sq meters related to Khasra No. 274M, situated at Dara Milkana Bairoon, Distt – Saharanpur Dar Abadi Indraprasth Colony, Saharanpur. Owned by Sh. Babar Raza & Sh. Ravish Raza. Bounded as under: East – Rasta, West – Plot No. 16 owned by other, North – Remaining Part of Plot No. 14 & 15, South – Rasta	01-06-2021 Rs. 33,89,459.70/- with further interest and other expences w.e.f. 31-03-2021 Symbolic	Rs. 34,20,000/-	19-06-2023 from 11:00 AM to 04:00 PM	Not Known
				Rs. 3,42,000/-		
				18-06-2023		
				Rs. 34,500/-		
3.	PNB Branch : N.A.V., Saharanpur Sh. Padam Singh S/o Sh. Prakash Chand R/o Chander Vihar Colony, Gali No.2, Opp. Chungi, Gangoh Road, SRE -247001 & (Guarantor) Sh. Bobby Kumar S/o Sh. Mamu Ram R/o Chander Vihar Gali No.2, Opp. Chungi, Gangoh Road, Saharanpur-247001	All part and parcel of Residential House measuring area 100 sq yards having dimension East 43', West 43', North 21', South 21', pertaining Khasra no.6 & 7M, situated at Mauza bagh kalan, Dar Abadi Chander Vihar, Gali No.2, Gangoh Road, Saharanpur, in the name of Sh. Padam Singh S/o Sh. Prakash chand vide Sale deed no.3443 dtd.27.07.1999, regitered with sub registrar saharanpur. Bounded as under: East– Land of Mohd. Ashraf, West – Land of Mohd. Ashraf, North – Rasta 25 feet wide, South – Plot of Ramveer singh.	05-08-2017 Rs. 6,62,400.00/- with further interest and other expences Symbolic	Rs. 17,50,000/-	19-06-2023 from 11:00 AM to 04:00 PM	Not Known
				Rs. 1,75,000/-		
				18-06-2023		
				Rs. 18,000/-		
4.	PNB Branch : N.A.V., Saharanpur Shri Ramesh Chand Sharma S/o Shri Dilawar Sharma, Shri Vinit Kumar Kaushik S/o Ramesh Chand, Shri Vipin Kumar Sharma S/o Ramesh Chand & Smt Anita Sharma W/o Shri Ramesh Chand (All residents) R/o – 2C/2605, Saket Colony, Near Balaji Mandir, Hakikat Nagar, SRE & Shri Sushil Kumar S/o Shri Bhopal Singh R/o – 30A, Shastri nagar, Near Bapuji ki kutiya, SRE	One Residential house measuring area 213.33 sq yards or 178.09 Sq meters related to khasra no 618M, 619M, 623M, 624M,625M, 647M & 648M built on plot no 75 at mauza pathanpura, dar abadi saket colony Saharanpur Owned by Shri Ramesh Chand & Anita Sharma. Bounded as under: East- Property of Praveen Kumar, West- Plot No-76- Others Property, South-20 Ft wide	26-09-2019 Rs. 29,73,308/- with further interest and other expences Symbolic	Rs. 39,60,000/-	19-06-2023 from 11:00 AM to 04:00 PM	Not Known
				Rs. 3,96,000/-		
				18-06-2023		
				Rs. 40,000/-		
5.	PNB Branch : N.A.V., SRE Shri Sanjay Singh S/o Sahab Singh & Smt Mukesh W/o Shri Sanjay Singh 2-C/2895, Hakikat nagar, near TRO Compound Saharanpur and (Guarantor) Shri Nahar Singh Meena S/o Surjan Singh R/o 280-D, Railway Colony, Saharanpur	One residential house measuring area 150 sq yards or 125.41 sq meters having dimension in east 45 Ft west 45 Ft north 30 ft south 30ft of khasra no 538 related to khewat no 13 Mahal Mohd Hasan Khan situated at Mauza pathanpura Distt. SRE Dar Abadi hakikat nagar near TRO Compound Saharanpur owned by Shri Sanjay Singh S/o Sh. Sahab Singh. BOUNDED AS UNDER: EAST: House owned by Shambhu Dayal Gupta, WEST : Remaining part of house of vendor, NORTH : House owned by Chaud				

UJALA CREDIT CO-OPERATIVE SOCIETY LTD. (MULTI STATED) 410, 4th Floor, C-1,2,3, P P Tower, NSP, Pitampura, Delhi-110034, Ph. 011-45595003; Website: www.ujalacredit.com Registration no. MSCS/CR/552/2012 NOTICE OF ANNUAL GENERAL MEETING Notice is hereby given that the Twelfth Annual General Meeting of General Body of Ujala Credit Co-operative Society Limited will be held on Wednesday, Twenty Eighth Day of June, 2023 at MP Mall, MP Block, Pitampura, Near Gopal Mandir, Delhi-110034, at 11.00 AM to transact the following business:- 1. To receive, consider and adopt the Audited Financial Statement of the Society for the Financial Year ended March 31, 2023 and Reports of the Board of Directors and Auditors thereon. 2. To appoint Statutory Auditor of the Society for the FY 2023-2024 3. To approve the Budget for Financial Year 2023-2024 4. To seek approval of the long term perspective plan and the annual operation plan. 5. To approve the appropriation of profit 6. Any other matter with the permission of the Chairman. By order of the Board of Directors Sd/- Rajinder Singh Chairman Date: 2nd June, 2023 Place: Delhi Ujala Credit Co-operative Society Limited (Multi state)	
BEFORE DEBT'S RECOVERY TRIBUNAL-II, DELHI 4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001 Notice under section 19(4) of the Recovery of Debts Due to Bank and Financial Institutions Act 1993 read with rule 12 & 13 of the Debts Recovery Tribunal (Procedure Rule, 1993) in the matter of TANO 1574/2023 DATE: 10.05.2023 APPLICANT VERSUS RESPONDENT SANJAY KUMAR & ORS. To, DEFENDANT 1. SH. SANJAY KUMAR/S/O SH. KARAMCHAND 2. MRS. ANITA W/O SH. SANJAY KUMAR 3. MIS PRIMOGE FRATECH PVT. LTD. H-58, FIRST LEVEL SECT-63 NOIDA-201301 ALSO AT: FLAT NO. 251-B 1ST FLOOR/LG FLATS PKT-12 JASOLA, NEW DELHI Whereas the above named applicant (s) has/have instituted a case for recovery of Rs. 33,40,292.24/- (RUPEE THIRTY THREE LAKH FORTY THOUSAND TWO HUNDRE NINETY AND TWENTY FOUR PAISE ONLY) against you and where as it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in the ordinary way therefore, this notice is given by advertisement directing you to make appearance in the Tribunal on 04.07.2023 AT 10.30 A.M. Take notice that in default of your appearance on the day before the mentioned, the case will be heard and determined in your absence. All the matters will be taken up through video Conferencing and for that purpose:- (i) All the Advocates/Litigants shall download the "Cisco Webex" application/software (ii) "Meeting ID" and Password for the date of hearing qua cases to be taken by Hon'ble Presiding Officer/Registrar shall be displayed in the daily cause list itself at DRT Official Portal i.e. drt.gov.in (iii) In any exigency qua that the Advocate/Litigants can contact the concerned official at Ph. No. 23748478. Given under my hand and seal of the Tribunal this the 10th day of April, 2023. BY ORDER OF THE TRIBUNAL ASSISTANT REGISTRAR, DRT-II, DELHI	
BEFORE DEBT'S RECOVERY TRIBUNAL—II, DELHI. 4th FLOOR JEEVAN TARA BUILDING PARLIAMENT STREET NEW DELHI — 110001. Notice under section 19(4) of the Recovery of Debts Due to Bank and Financial Institutions Act 1993 read with rule 12 & 13 of the Debts Recovery Tribunal (Procedure Rule) 1993) in the matter of TANO 1101/2022 HDFC BANK LTD. DATE: 31.05.2023 APPLICANT VERSUS RESPONDENT Arvind Singh To, Defendant Arvind Singh F-7/11 Vasant Vihar Kusum Pur Vasant Vihar-1 South West Delhi - 57 Also At: Acmos India Pvt. Ltd. F-7/11 3rd Floor Vasant Vihar Nr. Jharkhand Bhawan Delhi - 57 Also At: Captain Jet Airways India Ltd. Airport Palam New Delhi - 45 Also At: Senior Commander Jet Airways India Ltd. Flight Operations Department Level-5 Hoti Level Terminal-3 IGI Airport New Delhi - 37 Whereas the above named applicant (s) has/have instituted a case for recovery of Rs. 80,19,842.29, /- (Rupees Eighty Lakh Nineteen thousand Eight Hundred Forty Two And Twenty Nine Paise only) against you and where as it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in the ordinary way therefore, this notice is given by advertisement directing you to make appearance in the Tribunal on 03.07.2023 AT 10.30 A.M. Take notice that in default of your appearance on the day before the mentioned, the case will be heard and determined in your absence. All the matters will be taken up through video Conferencing and for that purpose:- (i) All the Advocates/Litigants shall download the "Cisco Webex" application/software; (ii) "Meeting ID" and Password for the date of hearing qua cases to be taken by Hon'ble Presiding Officer/Registrar shall be displayed in the daily cause list itself at DRT Official Portal i.e. drt.gov.in (iii) In any exigency qua that the Advocate/Litigants can contact the concerned official at Ph. No. 23748478. Given under my hand and seal of the Tribunal this the 31st day of May, 2023 By order of the Tribunal, Section officer, DRT-II Delhi	
FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF OVD KINEGRAM INDIA PRIVATE LIMITED 1. Name of Corporate Person OVD KINEGRAM INDIA PRIVATE LIMITED 2. Date of incorporation of Corporate Person 28.09.2010 3. Authority under which Corporate Person is incorporated/registered Registrar of Companies, Delhi 4. Corporate identity number / limited liability identity number of Corporate Person U51109DL2010PTC208852 5. Address of the registered Office and Principal office (if any) of Corporate Person 702, Adhishwar, 34, Ferozshah Road, New Delhi - 110001 6. Liquidation commencement date of Corporate Person 31.05.2023 7. Name, address, email address, telephone number and the registration number of the Liquidator Name: Abhijeet Jain Address: Diamond Chamber, 4, Chowringhee Lane, Block 1, 4th Floor, R. No. 4M, Kolkata - 700016 Email: ovdkinegram.vlp@gmail.com Ph No: 9831103320 Regn. No.: IBB/I/A-002/IP-N00173/2017-18/10445 8. Last date for submission of claims 30.06.2023 Notice is hereby given that the OVD Kinegram India Private Limited has commenced voluntary liquidation on 31.05.2023. The stakeholders of OVD Kinegram India Private Limited are hereby called upon to submit a proof of their claims, on or before 30.06.2023 to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Sd/- Abhijeet Jain Liquidator of OVD Kinegram India Private Limited Regn. No.: IBB/I/A-002/IP-N00173/2017-18/10445 AFA valid till 22.12.2023 Email: ajasso@rediffmail.com Date: 02.06.2023 Place: Kolkata	
FORM-3 [See Regulation - 15(1)(a)] / 16(3) DEBT'S RECOVERY TRIBUNAL, CHANDIGARH (DRT-2) 1st Floor, SCO 33-34-35, Sector-17A, Chandigarh, (Additional space allotted on 3rd & 4th Floor also) CASE NO. OA/92/2023 Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993 Exh. No. 18075 PUNJAB NATIONAL BANK Vs. SHRI SATNAM SINGH KHANUJA To, (1) Shri Satnam Singh Khanuja, Shri Satnam Singh Khanuja Son of Shri Dilip Singh Khanuja R/o House No. 137-ab, New Colony, Gurgaon Haryana having his Pan No. ALNP8571L, Gurgaon, Haryana (2) Defendant No. 2- Smt. Harpreet Kaur Chawla Wife of Shri Satnam Singh Khanuja Son of Shri Dilip Singh Khanuja, Resident of House No. 137-AB, New Colony, Gurgaon Haryana Having his Pan No. AIWPK9207C, [Co-obligant] (3) Defendant No. 3 M/s Dwarikah Projects Private Limited, Resident of Village Maheshwari, Sector-22, Dharuhera District Rewari, Haryana A Company Incorporated Under The Provisions of Companies Act, 1956, Having its Registered office at PD-4A, Pitampura, New Delhi-110088. Also At: M/s Dwarikah Projects Private Limited Corporate office at: Suite # 17, Second Floor, Ninex City Mart, Sohna Road, Gurgaon 122018 Haryana, Gurgaon, Haryana-122018 SUMMONS WHEREAS, OA/92/2023 was listed before Hon'ble Presiding Officer/Registrar on 29-04-2023. WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 29,07,272/- (application along with copies of documents etc. annexed). In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:- (i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted; (ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application; (iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties; (iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal; (v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets. You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 21/09/2023 at 10:30A.M. failing which the application shall be heard and decided in your absence. Given under my hand and the seal of this Tribunal on this date: 30/05/2023 Signature of the officer Authorised to issue summons	



**ADITYA BIRLA
CAPITAL**

ADITYA BIRLA FINANCIAL SERVICES LIMITED
REGD. OFFICE: 1001, 1002, 1003, 1004, 1005, 1006, 1007, 1008, 1009, 1010, 1011, 1012, 1013, 1014, 1015, 1016, 1017, 1018, 1019, 1020, 1021, 1022, 1023, 1024, 1025, 1026, 1027, 1028, 1029, 1030, 1031, 1032, 1033, 1034, 1035, 1036, 1037, 1038, 1039, 1040, 1041, 1042, 1043, 1044, 1045, 1046, 1047, 1048, 1049, 1050, 1051, 1052, 1053, 1054, 1055, 1056, 1057, 1058, 1059, 1060, 1061, 1062, 1063, 1064, 1065, 1066, 1067, 1068, 1069, 1070, 1071, 1072, 1073, 1074, 1075, 1076, 1077, 1078, 1079, 1080, 1081, 1082, 1083, 1084, 1085, 1086, 1087, 1088, 1089, 1090, 1091, 1092, 1093, 1094, 1095, 1096, 1097, 1098, 1099, 1100, 1101, 1102, 1103, 1104, 1105, 1106, 1107, 1108, 1109, 1110, 1111, 1112, 1113, 1114, 1115, 1116, 1117, 1118, 1119, 1120, 1121, 1122, 1123, 1124, 1125, 1126, 1127, 1128, 1129, 1130, 1131, 1132, 1133, 1134, 1135, 1136, 1137, 1138, 1139, 1140, 1141, 1142, 1143, 1144, 1145, 1146, 1147, 1148, 1149, 1150, 1151, 1152, 1153, 1154, 1155, 1156, 1157, 1158, 1159, 1160, 1161, 1162, 1163, 1164, 1165, 1166, 1167, 1168, 1169, 1170, 1171, 1172, 1173, 1174, 1175, 1176, 1177, 1178, 1179, 1180, 1181, 1182, 1183, 1184, 1185, 1186, 1187, 1188, 1189, 1190, 1191, 1192, 1193, 1194, 1195, 1196, 1197, 1198, 1199, 1200, 1201, 1202, 1203, 1204, 1205, 1206, 1207, 1208, 1209, 1210, 1211, 1212, 1213, 1214, 1215, 1216, 1217, 1218, 1219, 1220, 1221, 1222, 1223, 1224, 1225, 1226, 1227, 1228, 1229, 1230, 1231, 1232, 1233, 1234, 1235, 1236, 1237, 1238, 1239, 1240, 1241, 1242, 1243, 1244, 1245, 1246, 1247, 1248, 1249, 1250, 1251, 1252, 1253, 1254, 1255, 1256, 1257, 1258, 1259, 1260, 1261, 1262, 1263, 1264, 1265, 1266, 1267, 1268, 1269, 1270, 1271, 1272, 1273, 1274, 1275, 1276, 1277, 1278, 1279, 1280, 1281, 1282, 1283, 1284, 1285, 1286, 1287, 1288, 1289, 1290, 1291, 1292, 1293, 1294, 1295, 1296, 1297, 1298, 1299, 1300, 1301, 1302, 1303, 1304, 1305, 1306, 1307, 1308, 1309, 1310, 1311, 1312, 1313, 1314, 1315, 1316, 1317, 1318, 1319, 1320, 1321, 1322, 1323, 1324, 1325, 1326, 1327, 1328, 1329, 1330, 1331, 1332, 1333, 1334, 1335, 1336, 1337, 1338, 1339, 1340, 1341, 1342, 1343, 1344, 1345, 1346, 1347, 1348, 1349, 1350, 1351, 1352, 1353, 1354, 1355, 1356, 1357, 1358, 1359, 1360, 1361, 1362, 1363, 1364, 1365, 1366, 1367, 1368, 1369, 1370, 1371, 1372, 1373, 1374, 1375, 1376, 1377, 1378, 1379, 1380, 1381, 1382, 1383, 1384, 1385, 1386, 1387, 1388, 1389, 1390, 1391, 1392, 1393, 1394, 1395, 1396, 1397, 1398, 1399, 1400, 1401, 1402, 1403, 1404, 1405, 1406, 1407, 1408, 1409, 1410, 1411, 1412, 1413, 1414, 1415, 1416, 1417, 1418, 1419, 1420, 1421, 1422, 1423, 1424, 1425, 1426, 1427, 1428, 1429, 1430, 1431, 1432, 1433, 1434, 1435, 1436, 1437, 1438, 1439, 1440, 1441, 1442, 1443, 1444, 1445, 1446, 1447, 1448, 1449, 1450, 1451, 1452, 1453, 1454, 1455, 1456, 1457, 1458, 1459, 1460, 1461, 1462, 1463, 1464, 1465, 1466, 1467, 1468, 1469, 1470, 1471, 1472, 1473, 1474, 1475, 1476, 1477, 1478, 1479, 1480, 1481, 1482, 1483, 1484, 1485, 1486, 1487, 1488, 1489, 1490, 1491, 1492, 1493, 1494, 1495, 1496, 1497, 1498, 1499, 1500, 1501, 1502, 1503, 1504, 1505, 1506, 1507, 1508, 1509, 1510, 1511, 1512, 1513, 1514, 1515, 1516, 1517, 1518, 1519, 1520, 1521, 1522, 1523, 1524, 1525, 1526, 1527, 1528, 1529, 1530, 1531, 1532, 1533, 1534, 1535, 1536, 1537, 1538, 1539, 1540, 1541, 1542, 1543, 1544, 1545, 1546, 1547, 1548, 1549, 1550, 1551, 1552, 1553, 1554, 1555, 1556, 1557, 1558, 1559, 1560, 1561, 1562, 1563, 1564, 1565, 1566, 1567, 1568, 1569, 1570, 1571, 1572, 1573, 1574, 1575, 1576, 1577, 1578, 1579, 1580, 1581, 1582, 1583, 1584, 1585, 1586, 1587, 1588, 1589, 1590, 1591, 1592, 1593, 1594, 1595, 1596, 1597, 1598, 1599, 1600, 1601, 1602, 1603, 1604, 1605, 1606, 1607, 1608, 1609, 1610, 1611, 1612, 1613, 1614, 1615, 1616, 1617, 1618, 1619, 1620, 1621, 1622, 1623, 1624, 1625, 1626, 1627, 1628, 1629, 1630, 1631, 1632, 1633, 1634, 1635, 1636, 1637, 1638, 1639, 1640, 1641, 1642, 1643, 1644, 1645, 1646, 1647, 1648, 1649, 1650, 1651, 1652, 1653, 1654, 1655, 1656, 1657, 1658, 1659, 1660, 1661

 टाटा कैपिटल हाउसिंग फाइनंस लिमिटेड पंजीकृत कार्यालय : 11वीं मंजिल, टॉवर ए, पेनमसुन्ना बिजिनेस पार्क, गणपतवाड कदम मार्ग, लोअर पेल्ल, मुंबई-40013 शाखा कार्यालय : टाटा कैपिटल हाउसिंग फाइनंस लिमिटेड, बी-36, प्रथम एवं द्वितीय तल, लाजपत नगर-भाग 2, एचडीएफसी बैंक के ऊपर, नई दिल्ली-110024						
अचल सम्पत्ति को बिक्री हेतु विक्रय सूचना						
(प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 9(1) के तहत)						
प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम नियम 9(1) के प्रावधानों के पाषाण पठित वित्तीय आनिव्यों के प्रतिभूतिकरण एवं पुनर्मिमाण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत अचल आनिव्यों को बिक्री हेतु ई-नीलामी बिक्री सूचना						
जन्मासामान्य को और विशेष रूप से निम्नलिखित कर्जदार/सह-कर्जदारों अथवा उनके विधिवे उत्तराधिकारियों/प्रतिनिधियों (कर्जदार) को एतद्वारा सूचना दी जाती है कि टाटा कैपिटल हाउसिंग फाइनंस लिमिटेड (टीसीएचएफएफएल) के पास नीचे वर्णित बंधन अचल सम्पत्ति, जिसका कच्चा टीसीएचएचएफएल के अधिकृत अधिकारियों द्वारा का लिया गया है, कर्जदारों तथा सह-कर्जदारों से कुल प्राप्ति को वसूली हेतु "जहाँ है जैसा है", "जो है जैसा है" तथा "जो भी है वही है" के आधार पर 20.06.2023 को बिक्री के लिए सूचना जारी की जायेगी। आसन्न भविष्य तथा अपेक्षित प्राप्ति नीचे उल्लिखित है।						
एतद्वारा सूचना दी जाती है कि बिक्री के किसी आश्रयण/असतत्ता को अप्रयुथित भी, आसन्न/वित्तीय को बिक्री ई-नीलामी द्वारा कथित 20.06.2023 को 2 बजे आप, को जायेगी। ई-नीलामी के माध्यम से हेतु ईमुद्री के डिमांड ड्राफ्ट वाला मुद्रवन्द लिखावा टीसीएचएचएफएल के अधिकृत अधिकारियों के पास शाखा पाटा टाटा कैपिटल हाउसिंग फाइनंस लिमिटेड, बी-36, प्रथम एवं द्वितीय तल, लाजपत नगर, भाग-2, एचडीएफसी बैंक के ऊपर, नई दिल्ली-110024 पर 19.06.2023 को 5 बजे आप, तक जमा करना है।						
प्रतिभूति आनिव्य/अचल सम्पत्ति को बिक्री "जहाँ है जैसा है" के तहत भी नीचे वर्णित संक्षिप्त विवरणों के अनुसार को जायेगी :						
क्र.सं.	क्र.सं. या शाखा	दायित्वधारण(गों) की राशि-कर्जदार(यों) / विधिक उत्तराधिकारियों(यों) / विधिक प्रतिनिधियों(यों) / यमानवर्तियों(यों) के नाम	मौल्य सूचना के अनुसार बकाया राशि	आसन्न मूल्य	अनुमानित धरा गणना राशि	कच्चे का प्रकार
9753954	रु. 97,11,403/- (रुपये सातानवे लाख च्याह्र हजार चार सौ तीन)	रु. 97,11,403/- (रुपये सातानवे लाख च्याह्र हजार चार सौ तीन)	रु. 44,00,000/- (रुपये बीचावालीस लाख मात्र)	रु. 4,40,000/- (रुपये चार लाख चालीस हजार मात्र)	भौतिक	

2. 956

451

5

8

959

026

1

श्री पवन तेजविया
(कर्मचारी), श्री राजू
तेजविया, मेरस
तेजविया फैब्रस
(सह-कर्मचारी)

अनुबंध संख्या 9564515 के तहत रुपये 15498601/- (रुपये एक करोड़ चौरान लाख अठारह हजार छह सौ एक मात्र) अनुबंध संख्या 9590261 के तहत रुपये 5003823/- (रुपये पचास लाख छह हजार तीन सौ ब्यासी मात्र), कुल राशि रु. 20504983/- (रुपये दो करोड़ पांच लाख चार हजार नौ सौ तिरासी मात्र) - रुपये दो करोड़ पांच लाख चार हजार नौ सौ तिरासी मात्र।

19-सितंबर-2019

रु.
82,00,000/-
(रुपये ब्यासी लाख मात्र)

रु.
8,20,00,000/-
(रुपये आठ लाख बीस हजार मात्र)

भौतिक

अवलम्ब सम्यक्ति का विवरण : संपत्ति/प्लॉट नं. ए-31, (प्लॉट नं.31, ब्लॉक-ए) का समस्त भाग, भूमि बेस भाग 216.67 वर्ग गज, यानी 181.16 वर्ग मीटर, खसरा संख्या 853, 854, 855, 861, 862, 863, 864, 1017/863, 866, 868, 875, 876, 877, 878, 879, 1132/33/892 में से संकल्प संख्या 885, दिनांक 06/10/1961 द्वारा अर्जित/अंतिम, नगर निगम अधिनियम, 1958 की धारा 313 के तहत, चारदीवारी के साथ, अधीन मौलिक तब ऊपरी निर्माण अधिकार के साथ, केलावा नगर आवस्यती संवर्धन, आवस्यी भाग गोकुल पुर, लोनी रोड, इलाका शाहदरा, दिल्ली -110093 में स्थित। संकल्प संख्या 1094/एस्टीमटी, दिनांक 26/02/1981 के माध्यम से। सीमाएं: पश्चिम: संपत्ति संख्या ए -30, उत्तर: रोड, दक्षिण: गली

नोट: बोलौतदारों को होगा दी जाती है कि वे बोली जमा करने से पहले पूरी सावधानी करें। विक्रय प्रमाण-पत्र के पंजीकरण करने का दायित्व एवं उत्तरदायित्व केवल बोलौतदारों का होगा।

बिक्री में आम जनता को व्यक्तिगत रूप से निविदा जमा करने के लिए आमंत्रित किया जाता है। कर्मचारी(रें)/सह-कर्मचारी(रें) को एवढावा इस सूचना के प्रकाशन की तिथि से 15 दिनों के भीतर भाग्य सहित कुल ब्याज भुगतान करने में अधीन अंतरदा दिया जाती है जिसमें अफसल रहने पर अवलम्ब सम्यक्ति को बिक्री अनुसूची के अनुसार कर दी जायेगी। यदि अधिकृत अधिकारी के पास अनुसूची में अंतर्गत ब्याज, ब्याज लाभा (बिक्री) लागत (एड) जमा कर दी जाती है अथवा उक्त प्रमाणपत्र की राशि, ब्याज एवं लाभा अथवा अधोहस्ताक्षरी के पास नीलामी की तिथि से पूर्व जमा कर दिए होने का उनकी संतुष्टि के लिए प्रमाण जमा कर दिया जाता है तो यह बिक्री रोक दी जाएगी।

येसे किसी भी अधिकारी या व्यक्ति जिन्हें इस बिक्री के सिलसिले में किसी भी प्रकार के कर्तव्य का निर्वहन करना हो, चाहे प्रत्यक्ष या परोक्ष रूप से, वे बिक्री की जाने वाली संपत्ति में कोई हित अर्जित या अर्जित करने का प्रयास नहीं करेंगे।

यह बिक्री प्रतिभूति पत्र (प्रचलन) नियमावली, 2002 में निर्दिष्ट शर्तों के अंतर्गत ऑनलाइन/ऑफलाइन/ऑन दायरे के अधीन होगी।

ई-नीलामी बिक्री पोर्टल www.bankauctions.in के माध्यम से 20.06.2023 को 2.00 बजे अप. से 3.00 बजे अप. के बीच 10 मिनट प्रत्येक के असीमित प्रचार पर आगोचन की जायेगी।

नियम एवं शर्तें : 1. संलग्न अनुसूची में निर्दिष्ट विवरण आधिकारिकी की सर्वश्रेष्ठ जानकारी के अनुसार प्रस्तुत किया गया है, लेकिन इस उद्घोषणा में किसी भीतर अथवा खान्नी के लिखे अधोहस्ताक्षरी उत्तरदायी नहीं है। यदि बोली राशि अथवा बोलौतदार से संबंधित कोई विवाद उत्पन्न होता है तो प्रतिभूति लेनदार के विवेकात्मकता के लिए ही नीलामी पर प्रभुत्व किया जायेगा। 2. आधिकृत व्यक्ति में कम में सम्यक्ति की बिक्री नहीं की जायेगी। 3. बोली पंजीकृत होगी, 10,000/- (रुपये दस हजार मात्र) होगी। 4. सम्यक्ति के विक्रय हेतु जमा की गयी समस्त संविदाओं के साथ ऊपर लिखे के अनुसार जमा भरोहर राशि शाखा पास में देय "टाटा कैपिटल हारजिंग फंडनेस लि." के पक्ष में डिपॉजिट ड्राइव के रूप में जमा करनी होगी। असफल संविदाकारों को नीलामी के परचाल डिपॉजिट ड्राइव पास कर दिया जायेगा। एम्प्लॉयमेंट/आर्टिजियल/आर्टिजियल/एम्प्लॉयमेंट के माध्यम से एम्प्लॉयड जमा करने के लिए कृपा अधिभूत प्राधिकारी से सम्पर्क करें। 5. उच्चतम संविदाकार को सफल संविदाकार घोषित कर दिया जायेगा बशर्ते कि वह संधिद के लिए वैधानिक रूप से पात्र हो और बशर्ते कि उक्त संधिद संधिद अधिभूत मूल्य से कम न हो। यदि संधिद मूल्य संधिद रूप से इतना अधोहस्ताक्षरी हो कि वह संधिद के लिए अपारम्परिक हो तो "अधिकृत प्राधिकारी" का विशेषाधिकार होगा कि वह उच्चतम संधिद की स्वीकृति को मना कर दे। 6. कारणां को अंतिमलिखित करने हेतु, "अधिकृत प्राधिकारी" विक्रय को स्थगित/अतिरिक्त करने का विशेषाधिकार होगा। 7. सम्यक्ति का निर्वाह 13.06.2023 को 11 बजे प्रारंभ से 5.00 बजे सायं के बीच किया जा सकता है। 8. सफल क्रेता घोषित किया गये व्यक्ति को ऐसी उद्घोषणा के तहत बाह्य क्रय राशि/संधिद जिसमें एम्प्लॉयड राशि शामिल है, का पंजीयन प्रस्तुत। "अधिकृत प्राधिकारी" के पास 24 घंटे के भीतर जमा करना होगा और इस राशि के जमा करने में असफल रहने पर सम्यक्ति को क्रेता संधिद प्राप्त होगा। नीलामी/बिक्री के लिए रखा जायेगा। 9. यदि उद्घोषणा के अनुसार प्राधिकारी अत्र अत्र कर दी जाती है तो क्रय राशि की शेष देय राशि के लिए क्रेता संधिद प्राप्त करने के विकल्प को पुष्टि की तिथि के 15वें दिन को या इससे पूर्व "अधिकृत प्राधिकारी" के पास जमा करनी होगी, यदि उक्त 15वें दिन संधिद या कोई अन्य अकराका होता है तो इसे 15वें दिन के बाद देय कोपालनीय दिना पर जमा करनी होगी। 10. उपरोक्त अतिरिक्त एवं भुगतान में चुक करने पर निर्जी संधिद प्राप्त संधिद को फिर से नीलामी/बिक्री की जायेगी। एम्प्लॉयड संधिद की कोई भी राई राशि टाटा कैपिटल हारजिंग फंडनेस लिमिटेड द्वारा जमा कर ली जायेगी तथा चुक करने के बाद क्रेता उक्त संधिद के सभी दायरे से वंचित हो जायेगा। 11. टाटा कैपिटल हारजिंग फंडनेस लिमिटेड को सम्यक्ति के प्रति देय अधिभूत की जानकारी का विवरण रूप, सम्यक्ति पर रखे गये दाये अधिभूत तथा उक्त प्रकृति एवं मूल्य के अन्य ज्ञात विवरण: शुन्य। इच्छुक संधिदाकार को सम्यक्ति कर, बिजली अर्ह के विधिक बकायों सहित सम्यक्ति पर ऋणधारों से सम्यक्ति अनुसार स्वयंन पुष्टिकार करने का परामर्श दिया जाता है। 12. अनवरत विवरण अथवा अनिलान्ड ई-नीलामी प्रक्रिया पर प्रक्रिया के लिए संबंधित बोलौतदार या प्रदाता अनवरत विवरण अथवा अनिलान्ड ई-नीलामी प्रक्रिया पर प्रक्रिया के लिए अपांशित बोलौतदार हमारे सेवा प्रदाता मेरस नौ ई-डिवा प्रग्रेडेड लिमिटेड, पता: श्री. ईडिवा प्रग्रेडेड लिमिटेड, अररा तल, प्लॉट नं. 68, सेक्टर-44, गुडगांव, हरियाणा-122003, मोबाइल : 8866682893 या फोन : 7291981124 /1125 /1126 ई-मेल आईडी : gujarat@clindia.com / support@bankauctions.com या मर्गिंग बेलवल, ई-मेल आईडी : Manish.Bansal@tatacapital.com, bankauct@clindia.com पर मोबाइल नं. 8858983696 से सम्पर्क कर सकते हैं। कृपया अपने पृष्ठछाया ब्याडपेपर नम्बर : 9999078669 पर टैक 13. उच्चतम घोषित संधिद राशि पर 1% टीडीएस देना होगा और यह उच्चतम संविदाकार द्वारा अत्र किया जायेगा। उच्चतम संविदाकार द्वारा भुगतान सम्यक्ति/कर्मचारी(रें) के भेन या जमा करनी होगी तथा संधिद कारणां की प्रविष्टि हमारे कम्पनी के पास जमा करनी होगी। 14. उपर्युक्त विवरण कृपा लिए प्रतिभूति लेनदार की वेबसाइट <https://bit.ly/43eyX8M> में प्राधान्यित लिंक दे दें। 15. कृपया लिए

9-06-2023 from 10:00 AM to 4:00 PM	Not Known
9-2023 AM to 0 PM	Not Known
3-2023 om 0 AM to 00 PM	Not Known
6-2023 rom 0 AM to 00 PM	Not Known
06-2023 from 00 AM to 00 PM	Not Known
06-2023 from 00 AM to 00 PM	Not Known
06-2023 rom 0 AM to 00 PM	Not Known
6-2023 om AM to 0 PM	Not Known

Twenty Nine Paise Only) against you and where as in any way therefore, this notice is given by Tribunal that it is not possible to serve you in the ordinary way therefore, this notice is given by advertisement directing you to make appearance on the day before the mentioned, the case will be Take notice that in default of your appearance on the day before the mentioned, the case will be heard and determined in your absence. All the matters will be taken up through video Conferencing and for that purpose:- (i) All the Advocates/Litigants shall download the "Cisco Webex" application/software; (ii) " Meeting ID" and Password for the date of hearing qua cases to be taken by Hon'ble Presiding Officer/ Registrar shall be displayed in the daily cause list itself at DRT Official Portal i.e. drt.gov.in (iii) In any emergency qua that the Advocates/Litigants can contact the concerned official at Ph. No. 23748476.

Given under my hand and seal of the Tribunal this the 31st day of May, 2023

By order of the Tribunal, Section officer, DRT-II Delhi

FORM A
PUBLIC ANNOUNCEMENT
 (Regulation 14 of the Insolvency and Bankruptcy Board of India
 (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
 OVD KINEGRAM INDIA PRIVATE LIMITED**

1.	Name of Corporate Person	OVD KINEGRAM INDIA PRIVATE LIMITED
2.	Date of incorporation of Corporate Person	28.09.2010
3.	Authority under which Corporate Person is incorporated /registered	Registrar of Companies, Delhi
4.	Corporate identity number / limited liability identity number of Corporate Person	U51109DL2010PTC208852
5.	Address of the registered Office and Principal office (if any) of Corporate Person	702, Adhishwar, 34, Ferozshah Road, New Delhi - 110001
6.	Liquidation commencement date of Corporate Person	31.05.2023
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Name: Abhijeet Jain Address: Diamond Chamber, 4, Chowringhee Lane, Block I, 4th Floor, R. No. 4M, Kolkata - 700016 Email: ovdkinegram.vlp@gmail.com Ph No: 9831103320 Regn. No.: IBB/IPA-002/IP-N00173/2017-18/10445
8.	Last date for submission of claims	30.06.2023

Notice is hereby given that the **OVD Kinegram India Private Limited** has commenced voluntary liquidation on **31.05.2023**.

The stakeholders of **OVD Kinegram India Private Limited** are hereby called upon to submit a proof of their claims, on or before **30.06.2023** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Abhijeet Jain
Liquidator of OVD Kinegram India Private Limited
Regn. No.: IBB/IPA-002/IP-N00173/2017-18/10445
AFA valid till 22.12.2023 | Email: ajasso@rediffmail.com

Date: 02.06.2023
Place: Kolkata

FORM-3 [See Regulation - 15(1)(a)] / 16(3)
DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT-2)
 1st Floor, SCO 33-34-35, Sector-17A, Chandigarh, (Additional space allotted on 3rd & 4th Floor also)
CASE NO. OA/92/2023

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993

Exh. No. 18079

PUNJAB NATIONAL BANK Vs. SHRI SATNAM SINGH KHANUJA

To,

(1) Shri Satnam Singh Khanuja, Shri Satnam Singh Khanuja Son of Shri Dilip Singh Khanuja R/o House No. 137-ab, New Colony, Gurgaon Haryana having its Pan No. AI NPR5871L Gurgaon, Haryana

Gora Singh Vs. s Sammer Advertising Co. CNR NO: PBBT03-006961-2020 Next Date: 04-07-2023 Publication Issued To: Shitab ssain :- Allyarpur Khejuri, Meerut Pradesh 250001, Prop Of M/s Sammer Advertising Co. 2624, 78 University Road Near Power se, Shop No 45 Jail Chungli, Goswami Hospital Meerut 201

ove titled case, the accused not be served. It is ordered that ed should appear in person or gh counsel on 04-07-2023 at a.m for details logon to: //highcourtchd.gov.in/?trs=dist otice&district=Bathinda JMIC Bathinda

रण वसुली न्यायाधिकरण-11, दिल्ली चौथी मंजिल, जीवन तारा बिल्डिंग, लियार्गेट स्ट्रीट, नई दिल्ली-110001

वित्तीय संस्थानों के कारण ऋण की वसुली की धारा 19(4) के तहत सूचना 1993 ऋण वसुली (प्रक्रिया नियम) 1993 के नियम 12 और 13 के तहत

NO 364/2022 | दिनांक: 16.05.2023

दीन जाफरी

बनाम

क महिंद्रा बैंक लिमिटेड व अन्य

प्रतिवादी

इनर्स बिजनेस लोन लिमिटेड

एक्स 18वीं मंजिल, एनएम जोशी मार्ग लोअर ग्राउण्ड - 400013

सोम पुत्र स्व नूर मोहम्मद

पूर नगर जामिया नगर नई दिल्ली- 110025

जमाल पत्नी मोहम्मद नसीम

पूर नगर जामिया नगर नई दिल्ली- 110025

क नामित आवेदकों ने आपके विरुद्ध रु. /- (रुपये एक करोड़ सैंतीस लाख छह सौ दो मात्र) की वसुली के लिए एक किया है और जबकि अधिकरण की संतुष्टि के गया है कि सामान्य तरीके से आपकी सेवा में है। इसलिए, यह नोटिस विज्ञापन द्वारा दिया आपको 25.08.2022 को सुबह 10:30 बजे हा निर्देश दिया जाता है।

न्यायाधिकरण के समक्ष उपर्युक्त पर उपस्थित फेकलता के मामले में, आपकी अनुपस्थिति में ई और निर्णय लिया जाएगा।

को वीडियो कॉन्फ्रेंसिंग के माध्यम से और इस उद्देश्य के लिए:-

1/ वादीगण सिरको वीबेक्स एप्लिकेशन/ नलोड करेंगे (ii) माननीय पीठासीन द्धार द्वारा लिए जाने वाले मामलों की सी तारीख के लिए मोडिग आईडी और ाद सूची में ही डीआर आधिकारिक पोर्टल पर प्रदर्शित किया जाएगा। (iii) किसी भी अधिवक्ता/ वादीगण संबंधित अधिकारी से 78 पर संपर्क कर सकते हैं।

रे हाथ और इस न्यायाधिकरण की मुहर के न्यायाधिकरण के आदेश से धिकारी, डीआरटी-द्वितीय, दिल्ली

फायनैस कम्पनी लिमिटेड

ल, एन.एस.सी. बोस रोड, चेन्नई-600 001

र 6, मेन पूसा रोड, करोल बाग, नई दिल्ली-110005

318460101

के लिए ई-नीलामी बिक्री सूचना

साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 9(1) के परंतुक के तहत अचल आस्तियों

दी जाती है कि प्रतिभूत लेनदार के पास बंधक निम्नवर्णित अचल सम्पत्तियां, जिनका सांकेतिक/भौतिक

करन वाली उद्योषणा

(धारा 82 Cr.P.C. देखिए)

मेरे समक्ष परिवार किया गया है कि अभियुक्त सतनाम सिंह पुत्र जसवंत सिंह निवासी 282ए, लोहरा मोगा लोहरा, पंजाब एफआईआर नं. 15610/2019 अन्तर्गत धारा 379/411 IPC, थाना पुल प्रहलाद पुर, नई दिल्ली के अधीन दण्डनीय अपराध किया है (या संदेह है कि उसने किया है) और उस पर जारी किए गए गिरफ्तारी के वारंट को यह लिखकर लौटा दिया गया है कि उक्त अभियुक्त सतनाम सिंह मिल नहीं रहा है, और मुझे सामाधानप्रद रूप में दर्शित कर दिया गया है कि उक्त अभियुक्त सतनाम सिंह फरार हो गया है (या उक्त वारंट की तामील से बचने के लिए अपने आपको छिपा रहा है) इसलिए इसके द्वारा उद्योषणा की जाती है कि एफआईआर नं. 15610/2019 अन्तर्गत धारा 379/411 IPC, थाना पुल प्रहलाद पुर, नई दिल्ली के उक्त अभियुक्त सतनाम सिंह से अपेक्षा की जाती है कि वह इस न्यायालय के समक्ष (या मेरे समक्ष) उक्त परिवार का उत्तर देने के लिए दिनांक 26.06.2023 को या उससे पहले हाजिर हों।

आदेशानुसार श्री हिमांशु तंवर महानगर दण्डाधिकारी-10 (दक्षिण पूर्व), साकेत कोर्ट, दिल्ली

DP/5610/SE/2023 (Court Matter)

प्रारूप ए सार्वजनिक घोषणा

(भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियमन, 2017 के विनियम 14 के अधीन)

ओवीडी किनेग्राम इंडिया प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

1. कॉर्पोरेट व्यक्ति का नाम	ओवीडी किनेग्राम इंडिया प्राइवेट लिमिटेड
2. कॉर्पोरेट व्यक्ति के निगमन की तिथि	28 सितंबर, 2010
3. प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कंपनीज - दिल्ली
4. कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान कॉर्पोरेट लोगों की संख्या	U51109DL2010PTC208852
5. कॉर्पोरेट व्यक्ति के रजिस्ट्रीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो तो) का पता	702, अधीश्वर, 34, फिरोजशाह रोड, नई दिल्ली - 110001
6. कॉर्पोरेट व्यक्ति का परिसमापन प्रारंभ होने की तिथि	31 मई 2023
7. परिसमापक का नाम, पता, ई-मेल पता, दूरभाष संख्या तथा पंजीकरण संख्या	नाम : अमिजीत जैन पता : डायमंड बेंचर, 4, चौरंगी लेन, ब्लॉक I, चौथी मंजिल, कमरा नंबर 4एम, कोलकाता - 700016 ईमेल : ovdkinogram.vlp@gmail.com फोन नं. : 9831103320 पंजीकरण सं. : IBB/IIPA-002/IP-N00173/2017-18/10445
8. दावे जमा करने की अन्तिम तिथि	30 जून 2023

एतद्वारा सूचना दी जाती है कि ओवीडी किनेग्राम इंडिया प्राइवेट लिमिटेड ने 31 मई 2023 को स्वैच्छिक परिसमापन आरम्भ किया है।

ओवीडी किनेग्राम इंडिया प्राइवेट लिमिटेड के हितधारकों को एतद्वारा मद 7 के समुख उल्लिखित पते पर परिसमापक के पास 30 जून 2023 को या इससे पूर्व अपने दावों के प्रमाण जमा करने के लिए कहा जाता है।

वित्तीय लेनदार केवल इलेक्ट्रॉनिक माध्यमों से ही अपने दावों के प्रमाण जमा करेंगे। अन्य सभी पक्षकार अपने दावों के प्रमाण व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक साधनों द्वारा जमा कर सकते हैं।

दावे के फर्जी अथवा धामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता / - अमिजीत जैन

परिसमापक, ओवीडी किनेग्राम इंडिया प्राइवेट लिमिटेड

पंजीकरण संख्या : IBB/IIPA-002/IP-N00173/2017-18/10445

एफएफ : 22.12.2023 तक वैध | ईमेल : ajasso@rediffmail.com

तिथि : 02 जून 2023

स्थान : नई दिल्ली

द्वारा निम्नवर्णित आप सब कर्जदारों / सह-कर्जदार / गारंटियों को उ रिजर्व बैंक / राष्ट्रीय आवास बैंक के दिशानिर्देशों के अनुसार अनाज इत्यादि के भुगतान में की गई चुकों के साथ संबंधित है। बकाया राशि है और इसीलिए यह मांग सूचना प्रकाशित की जा रही है, जैसाकि उ अन्य राशियों सहित, जो भुगतान की तिथि तक देय हो सकती हैं, इ मांग की जाती हैं। जिसमें फेकल रहने पर पीएनबीएचएएल उक्त संबंध में आवश्यक कार्यवाही करेगा, जिसमें कर्जदारों तथा गारंट प्रतिभूतिकरण और पुनर्भुगतान एवं प्रतिभूति हित प्रवर्तन अधिनियम आप सम्पूर्ण बकाया राशि, पीएनबीएचएएल द्वारा वहन की गई स द्वारा अथवा गुप्त समझौते द्वारा प्रत्याभूत आस्तियों की बिक्री की पीएनबीएचएएल द्वारा वहन की गई सभी लागतों, प्रभारों तथा य द्वारा प्रत्याभूत आस्तियों की बिक्री की सूचना के प्रकाशन की तिथि आप के ऊपर, उक्त अधिनियम की धारा 13(13) के अधीन उपरोक्त

क्र.सं.	ऋण खाता सं.	कर्जदार, सह-कर्जदार का नाम / पता	प्र.सं.
1.	HOU/KA R/0121/ 848841, बी.ओ. करनाल	स्व: सतीश पुत्र सूरत सिंह के सभी कानूनी वारिस (उधारकर्ता) एवं श्री सनी पुत्र सतीश कुमार पता : मकान नं 1039 / 26, गली नं 5, ककरोई रोड, दहिवा कॉलोनी, सोनीपत, हरियाणा-131001 अन्य पता : मेसर्स बालाजी इलेक्ट्रिकल्स, संपति न. जे-69, डीएसआई-आईडीसी, बवाना इंडस्ट्रियल एरिया, सेक्टर 5, दिल्ली - 110039 अन्य पता : गांव हुल्हा हरी जिला सोनीपत	

स्थान : दिल्ली, दिनांकित : 03-06-2023

ADITYA BIRLA CAPITAL आदित्य

PROTECTING INVESTING ENHANCING ADITYA

पंजीकृत कार्यालय
कॉर्पोरेट कार्यालय

कच्चा सूचना परिशिष्ट

जबकि, अधोहस्ताक्षरी ने वित्तीय आस्तियों के प्रतिभूतिक लिमिटेड (एबीएचएल) का अधिकृत प्राधिकारी होने के उपयोग में आप कर्जदारों (नाम और पता नीचे दिया ग पुनर्भुगतान करने के लिए कहते हुए नीचे उल्लिखित ति नीचे वर्णित कर्जदारों द्वारा राशि के पुनर्भुगतान में अस प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के क लिया है। विशेष रूप से नीचे उल्लिखित कर्जदारों किसी प्रकार का संयवहार नीचे वर्णित राशि तथा उस प्रतिभूत आस्तियों को विमोचित करने के लिए उपलब्ध किया जाता है।

क्र.सं.	कर्जदार (रों) का नाम
1.	जवदुर्गा कॉस्मेटिक्स एण्ड गिफ्ट गैलरी (इसके मालिक के माध्यम से)
2.	सोनिता राधव
3.	अरविंद कुमार
4.	ओमवीर सिंह
	ऋण खाता संख्या: ABFLND_DSB0000137410
1.	राज कुमार इंटर्राइजेज (इसके मात माध्यम से)
2.	राज कुमार (मृतक)
3.	निन्जू
2	ऋण खाता सं. : ABFLNDDSB00 ABFLNDDSB0000117028 और ABNDSTS000000521272

स्थान : गाजियाबाद (उ.प्र.)/गुरुग्राम (हरियाणा)
तिथि : 03.06.2023